N O T I C E

IT IS HEREBY notified for the information of the Advocates and the parties appearing in-person that the Division Bench of Hon'ble Shri. Justice K. R. Shriram and Hon'ble Shri. Justice Amit B. Borkar (Court Room No. 13) has issued the following directions for the present week:

1) The hearing of the Petitions involving the following issue that are listed on the Daily Supplementary Board (already published) dated 02nd December, 2021 is rescheduled to 16th December, 2021:

> **"Challenge to notice under Section 148 of Income Tax Act, 1961 and Notification No. 10 of 2021, Notification No. 20 of 2021 and Notification No. 38 of 2021 issued by Central Board of Direct Taxes in terms of Section 3 of the Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Act, 2020 being *ultra vires* and the amended section 148A of the Act from 1st April, 2021.**

2) Weekly Main (Final Hearing) Board will be taken up on Thursday, Friday and Saturday.

3) Balance Weekly Supplementary(Admission) Board will be taken up on Thursday, Friday and Saturday after Weekly Main (Final Hearing) Board is over.

Dated this 30th November 2021

By Order,

sd/-	**sd/-**
(Sachin B. Bhansali)	**(V. R. Kachare)**
Prothonotary & Sr. Master,	**Registrar (Judl-I),**
High Court, O.S. Bombay.	**High Court, A.S., Bombay**